THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) Yes, Sir.

(b) to (d) There are other fora for the State Governments to have discussions with the Central Government on various economic and financial issues such as meetings of the State Governments with the Planning Commission for Central assistance, discussions of State Governments with respective Finance Commissions, meetings of the inter-State Council, meetings of National Development Council and consultations with the State Governments for formulation of Five-Year Plans etc. These meetings and interaction with the State Governments are of on-going nature.

Transfer policy in the Department of Economic Affairs

- \dagger 2460. SHRI SHYAM LAL: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that several Section Officers/Assistants' Senior Clcrks/Iunior Clerks have been working in a particular section for the last ten years in the Department of Economic Affairs;
- (b) if so, the total number of such officers and staff, section-wise alongwith tenure thereof and the reasons for the posting in a particular section for such a long period;
 - (c) the details of transfer policy in the Department;
- (d) whether any action plan has been prepared by the Department for the transfer of such officers-staff; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) to (c) As on date, out of the total strength of 460 in the rank of Section Officer and below, while no officer at the level of Section Officer is posted in any section for more than 10 years, 57 personnel at the level of Assistant/UDCs/ LDCs are working in some of the sections for the last 10 years or

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[†] Original notice of the question was received in Hindi.

more. Positioning of the lower staff in various branches in a departmenfministry is mainly considered with reference to the work contingency, suitability of the staff to deliver the goods at a particular level, vacancies existing in various sections, etc. It may not be desirable to apply any rigid formula in the matter of posting and transfer of subordinate staff who are mainly intended to facilitate upkeep of the files and data and to help the officers in disposal of the work. It is, therefore, felt not necessary at present to have any action plan for transfer of subordinate staff from one section to other mainly on the grounds of long duration of postings.

Functioning of NBFC's without RBI registration

2461. SHRI DIPANKAR MUKHERJEE: Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India has come across instances of Non-Banking Financial Companies (NBFC) carrying on business without obtaining the certificate of Registration from the RBI and accepting public deposits without the permission of the RBI; and
 - (b) if so, the steps taken by the Reserve Bank of India against such NBFCs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): (a) Yes, Sir.

(b) Reserve Bank of India (RBI) has reported that the Reserve Bank files complaints with the Economic Offences Wings (EOW) of the State Police Authorities for curbing unauthorized acceptance of public deposit/activities of NBFCs without obtaining the Certificate of Registration. Whenever it is observed that the company has financial assetsliabilities, it is advised to liquidate the same and RBI also issues. Show Cause Notices as to how it had commenced the business without making application/obtaining Certificate of Registration.